

FIR No.381/14
PS: Patel Nagar
State Vs. Pintu Yadav
U/s 302/394/411/34 IPC

14.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Atul Bansal, Ld. Counsel for the applicant/accused
through VC.

This application U/S 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail in terms of HPC guidelines dated 18.05.2020, is listed today for consideration.


Conduct report has been received on behalf of jail superintendent, Central Jail No.10, Rohini, and as per which the conduct of the applicant/accused Pintu Yadav is satisfactory.

Reply/report qua previous involvement of applicant/accused has also been received on behalf of SI Kamal Sharma, P.S. Patel Nagar, however, report is not proper.

Therefore, issue fresh notice to IO/SHO concerned to file proper report regarding previous involvement of applicant/accused, returnable for 19.08.2020.

Copy of this order be also sent alongwith notice to IO/SHO concerned for compliance.

Put up on 19.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
14.08.2020

(1)

FIR No.381/14
PS: Patel Nagar
State Vs. Pankaj Yadav
U/s 302/394/411/34 IPC

14.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Atul Bansal, Ld. Counsel for the applicant/accused
through VC.

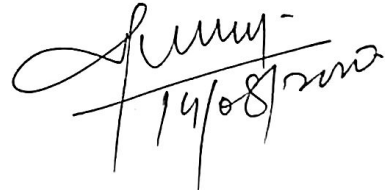
This application U/S 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail in terms of HPC guidelines dated 18.05.2020, is listed today for consideration.

Reply has been received on behalf of SI Kamal Sharma, P.S. Patel Nagar, regarding previous involvement of applicant/accused, however, report is not proper.

Report has also been received from concerned jail superintendent, Central Jail No.10, Rohini, and as per which the conduct of the applicant/accused Pankaj Yadav is unsatisfactory as during the stay in the jail two punishments dated 27.04.19 and 11.12.2019 were recorded against the applicant/accused. Alongwith the report, copy of the punishment tickets has also been annexed.

Issue notice to IO/SHO concerned to file proper report regarding previous involvement of applicant/accused, returnable for

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14/08/2020

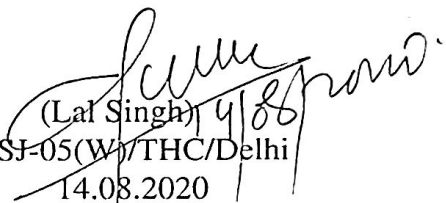
(2)

19.08.2020.

At the request of Id. Counsel for the applicant/accused, matter is adjourned for 19.08.2020.

Copy of this order be also sent alongwith notice to IO/SHO concerned for compliance.

Put up on 19.08.2020 for consideration on above application.


(Lal Singh) 4/88
ASJ-05(W)/THC/Delhi
14.08.2020

(1)

FIR No.211/17
PS: Moti Nagar
State Vs. Aas Mohammad
U/s 392/397/411/34 IPC

14.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.Praveen Dabas, Ld. Counsel for the applicant/accused
through VC.

This application U/S 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail, is listed today for consideration.

The medical status report qua the applicant/accused is received from Medical Officer-I/C, Jail Dispensary, Central Jail No.1, Tihar, New Delhi through Dy. Superintendent, Central Jail No.1, Tihar, New Delhi.

As per the medical status report as issued by medical Officer-I/C, till date no surgery has been suggested to the patient/inmate by surgery department of DDU hospital.

At this stage, Ld. Counsel for the applicant/accused submits that this application may be kept pending and fresh report may be called from the concerned jail superintendent.

At the request of Ld. Counsel for the applicant/accused,

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Praveen Dabas
14/08/2020

(2)

matter is adjourned for 25.08.2020.

In the meanwhile, issue notice to concerned jail superintendent to file fresh medical status report qua the applicant/accused, returnable for 25.08.2020.

Put up on 25.08.2020 for consideration.


(Lal Singh) 14/08/2020
ASJ-05(W)/THC/Delhi
14.08.2020

(1)

FIR No. 318/18

PS: Patel Nagar

State Vs. Pawan Kumar Gautam

U/s 186/353/307/147/148/149/34 IPC & Sec. 27 Arms Act

14.08.2020

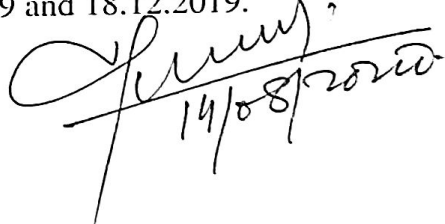
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Mohd. Ilyas, Ld. Counsel for the applicant/accused
through VC.

This application U/S 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail, is listed today for consideration.

The conduct report alongwith custody period and surrender report in respect of Pawan Kumar Gautam has been received from Addl. Superintendent, Central Jail no.10, Rohini, New Delhi.

As per the report of Additional Superintendent, Central Jail no.10, Rohini, Delhi, the applicant/accused was released from jail on 17.05.2020 and thereafter he surrendered in jail on 11.07.2020 and thereafter he was transferred to this jail (Central Jail No.10) on 24.07.2020. It is further mentioned in the report that the conduct of the applicant/accused is unsatisfactory during the stay in jail due to punishments recorded against him on 28.08.2019 and 18.12.2019.

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14/08/2020

(2)

Copy of the punishment tickets has also been annexed alongwith report.

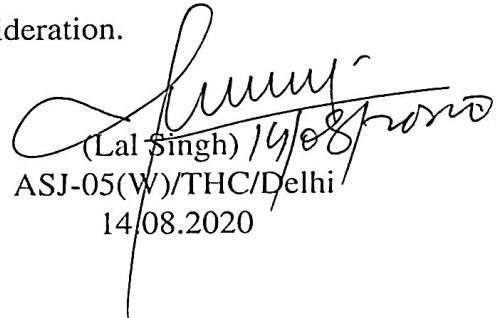
Ld. Counsel for the applicant/accused submits that present application was filed mainly on the medical ground of father of the applicant/accused and also on medical ground of two sisters of applicant/accused.

However, in the verification report of medical documents, there is no mentioned as to whether any operation or surgery has to be taken place of the father of the applicant/accused or sisters of the applicant/accused.

At this stage, Ld. Counsel for the applicant/accused requested to keep pending this application for 22.08.2020.

Therefore, at the request of Ld. Counsel for the applicant/accused, matter is adjourned for 22.08.2020.

Put up on 22.08.2020 for consideration.


(Lal Singh) 14/08/2020
ASJ-05(W)/THC/Delhi
14.08.2020

FIR No.15/18
PS: Ranhola
State Vs. Mohd. Nausad
U/s 302/34 IPC

14.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Pradeep Kumar, Ld. Counsel for the applicant/accused
through VC.

This application U/S 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail, is listed today for consideration.

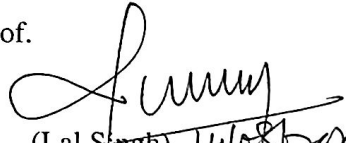
Ld. Counsel for the applicant/accused submits that this application has been filed on the medical ground of the mother of the applicant/accused.

He further submits that as yet no date for surgery of stone in gallbladder of the mother of the applicant/accused has been given by the concerned doctor of Ram Manohar Lohia Hospital.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn with liberty to file afresh.

Application is accordingly disposed of.


(Lal Singh) 14/08/2020
ASJ-05(W)/THC/Delhi
14.08.2020

FIR No. 318/18
PS: Patel Nagar
State Vs. Lakhwinder Singh @ Suresh
U/s 147/148/149/186/307/353/34 IPC
14.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh.R.R. Jha, Ld. Counsel for the applicant/accused
through VC.

This application has been filed on behalf of applicant/accused
Lakhwinder Singh @ Suresh for grant of interim bail.

Ld. Counsel for the applicant/accused submits that this
application has been filed for grant of interim bail on the medical ground
of mother of the applicant Lakhwinder Singh @ Suresh.

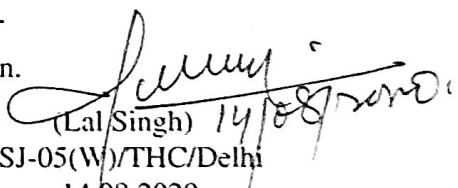
Reply to the above application has been received on behalf of
SI Satyabir Singh, P.S. Patel Nagar.

It is mentioned in the reply that due to shortage of time
medical documents of Smt.Raj Kumari could not be verified and seeking
some more time to verify the same.

Issue fresh notice to IO/SHO concerned to verify the medical
documents of mother of applicant/accused, namely Smt. Raj Kumari,
returnable for 25.08.2020.

Copies of medical documents of mother of applicant/accused
be also sent to IO/SHO concerned alongwith notice.

Put up on 25.08.2020 for consideration.


(Lal Singh) 14/08/2020
ASJ-05(W)/THC/Delhi
14.08.2020

(1)

FIR No.636/19
PS: Nihal Vihar
State Vs. Sahil @ Parsant
U/s 307/34 IPC & Sec. 25/27 Arms Act

14.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Atul Jaiswal, Ld. Counsel for the applicant/accused
through VC.

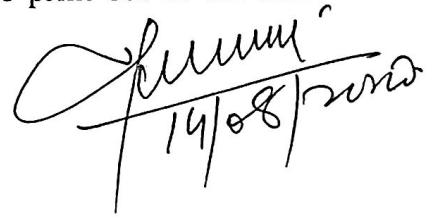
This application has been filed on behalf of applicant/accused for issuing necessary direction to the concerned Jail Superintendent for filing the status report as to why the applicant/accused has not been released from the judicial custody.

Alongwith the application, copy of order dated 06.08.2020 has been annexed, however, perusal of the copy of order dated 06.08.2020 it is found that page no.3 of the said order has not been annexed alongwith the application.

At this stage, Ld. Counsel for the applicant/accused submits that he is sending the copy of page no.3 of the order dated 06.08.2020 on the WhatsApp of Reader.

At this stage, Reader has sent the copy of the said order to undersigned and undersigned has taken the print out of the same and taken on record.

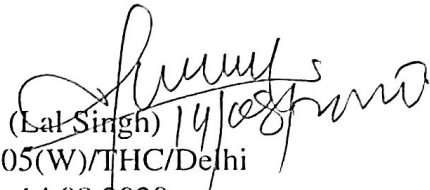
Page 1 of 2

A handwritten signature in black ink, followed by the date '14/08/2020' written below it.

(2)

Issue notice to concerned jail superintendent to file the status report regarding the applicant/accused Sahil @ Parshant, whether he has been released or not in pursuance to the order dated 06.08.2020 of this court, returnable for 18.08.2020.

Put up on 18.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
14.08.2020

Case No.726/19

FIR No.271/19

PS: Patel Nagar

State Vs. Akash Pandey & Anr.

14.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Sahil Malik, Ld. Counsel for accused Akash Pandey through VC.
None for accused Amar Soni.

Matter is at the stage of argument on charge.

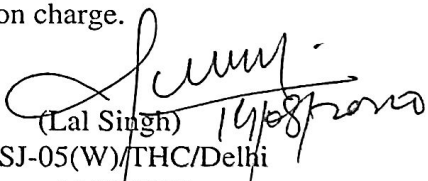
Perusal of file shows that in this case both the accused persons were in JC before lock down.

At this stage, Reader of the court reported that he has contacted the counsel for accused Amar Soni on his mobile phone, however, counsel for accused Amar Soni, has informed him that he is unable to join the proceedings through VC due to network problem.

In view of the above, arguments on charge could not be heard.

Therefore, matter is adjourned for 13.10.2020.

Put up on 13.10.2020 for argument on charge.


(Lal Singh) 14/08/2020
ASJ-05(W)/THC/Delhi
14.08.2020

Case No.389/18
FIR No.102/18
PS: Rajouri Garden
State Vs. Chander Pal

14.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused.


Matter is at the stage of P.E.

Perusal of file shows that before lock down accused was in JC.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 13.10.2020.

Put up on 13.10.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
14.08.2020
14/08/2020

Case No.649/18
FIR No.814/15
PS: Anand Parbat
State Vs. Sohan Lal @ Salim & Ors.

14.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

Perusal of file shows that all the accused persons are on bail in this case.

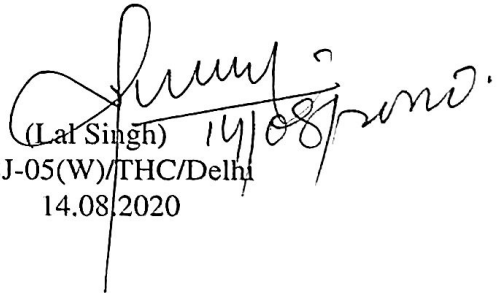
However, today, none of the accused persons have joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is passed against the accused persons for their non joining of proceedings through VC.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 13.10.2020.2020.

Put up on 13.10.2020 for P.E.


(Lal Singh) 14/08/2020
ASJ-05(W)/THC/Delhi
14.08.2020

Case No. 724/19
FIR No.256/19
PS: Patel Nagar
State Vs. Deepak & Anr.

14.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.


Perusal of file shows that both the accused are on bail in this case.

In view of the present pandemic situation no adverse order is being passed against the accused persons for their non joining of proceedings through VC for today.

Vide order bearing No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 13.10.2020.

Put up on 13.10.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
14.08.2020

Crl. Rev. No.346/18

Surendra Kumar Agarwal & Ors. Vs. The State

14.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.


Present : None for the petitioner.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent through VC.

Matter is at the stage of argument on revision petition.

Reader of the court has reported that he has contacted Sh. Parveen Soori, Ld. Counsel who used to appear for petitioners earlier, however, he has informed that now he is not appearing for the petitioners. Reader has also reported that fresh vakalatnama of new counsel for the petitioner is not on record.

In view of the above, matter is adjourned for 13.10.2020.

Put up on 13.10.2020 for argument on revision petition.


(Lal Singh) 14/08/2020
ASJ-05(W)/THC/Delhi
14.08.2020

CA No.360/19
(New CA No.50/2020)
Inderjeet Singh Maggon Vs. State & Anr.

14.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : None for the the appellant.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent
No.1 through VC.
None for the respondent no.2.

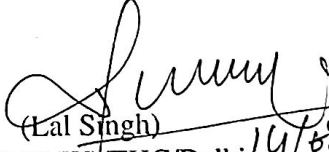
Matter is listed today for argument on appeal through VC.

However, Reader of the court has reported that he has informed to the Ld. Counsel for the appellant as well as Ld.counsel for respondent no.2 to join the proceedings through VC. He further reported that counsel for the respondent no.2 has informed him that he is unable to join the proceedings through VC as he does not know as to how to join proceedings through VC.

It is already 2:40 PM, however the counsel for appellant as well as counsel for respondent no.2 have not joined the proceedings through VC.

Therefore, in view of the above, matter is adjourned for 13.10.2020.

Put up on 13.10.2020 for arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi/14/08/2020
14.08.2020

Case No.56727/2016
FIR No. 1273/14
PS: Moti Nagar
State Vs. Sumit Sharma @ Siya Ram Sharma

14.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused.

Matter is listed today final argument through VC.

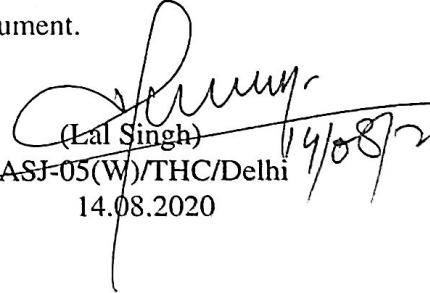
Perusal of the file shows that in this case the accused is on bail.

At this stage, Reader of the court reported that in this case neither email-ID nor mobile number of accused as well as counsel for accused is mentioned in the Vakalatnama.

In view of present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused for his non joining the proceedings today through VC.

Issue notice to the accused as well as counsel for the accused for next date of hearing i.e. 13.10.2020.

Put up on 13.10.2020 for final argument.


(Lal Singh)
ASJ-05(W)/THC/Delhi
14.08.2020